

IN THE HIGH COURT OF MADHYA PRADESH**AT INDORE****BEFORE****HON'BLE SHRI JUSTICE ANIL VERMA****ON THE 23rd OF JUNE, 2022****MISC. CRIMINAL CASE No. 23852 of 2022****Between:-****CHETAN VERMA S/O SHRI PRAHLAD VERMA , AGED ABOUT 28 YEARS, OCCUPATION: SERVICE GRAM SIKARPUR, SEHORE (MADHYA PRADESH)****.....PETITIONER****(BY SHRI A.K. SAXENA, ADVOCATE)****AND****THE STATE OF MADHYA PRADESH STATION HOUSE OFFICER THROUGH POLICE STATION VIJAY NAGAR (MADHYA PRADESH)****.....RESPONDENTS****(BY SHRI HEMANT SHARMA, GA)**

This application coming on for admission this day, the court passed the following:

ORDER

Applicant has filed this first bail application under Section 439 of the Code of Criminal Procedure, 1973 in connection with Crime No. 361/2022 registered at P.S – Vijay Nagar, Indore District- Indore (M.P.) for commission of offence punishable under Sections 420, 406, 409/34 of IPC

As per prosecution story, Platinum Global VFX Limited and Platinum Global FX Limited are registered companies and on behalf of these companies, present applicant and other co-accused have cheated the complainant by causing loss of Rs.4,50,000/- to the complainant/s and breached the trust. Complainant lodged the

FIR at P.S. Vijay Nagar, Indore. Accordingly aforementioned offences were registered against the applicant and other co-accused persons.

Learned counsel for the applicant contended that applicant is innocent and has been falsely implicated in this offence. There is no legal evidence available on record to connect the applicant with the aforementioned offence. The applicant is working as an employee in the company. He had no knowledge about management of funds by the Company. Investigation is over and charge-sheet has been filed therefore, no further custodial interrogation is required. She is in jail since 26/03/2022. He is a permanent resident of District- Sehore.. Final conclusion of trial shall take sufficient long time. In connected case, present applicant has already been enlarged on bail by this Court vide order dated 16/06/2022 passed in MCRC no. 24344/2022. Under the above circumstances, prayer for grant of bail may be considered on such terms and conditions, as this Court deems fit and proper.

Per-contra, learned PL for respondent – State opposes the bail application and prays for its rejection .

Perused the impugned order of the trial Court as well as the case dairy.

Considering all the facts and circumstances of the case, arguments advanced by both the parties, nature of allegation as also taking note of the fact that the applicant is working as an employee in the company.; investigation is over and charge-sheet has been filed therefore, no further custodial interrogation is required; in connected case, he has already been enlarged on bail by this Court; he is in jail since 26/03/2022.and possibility of delay in conclusion

of the trial cannot be ruled out, I deem it proper to release the accused / applicant on bail.

Accordingly, without commenting on the merits of the case, the application is allowed. It is directed that the applicant be released on bail on his furnishing personal bond in the sum of **Rs.75,000/- (Rs. Seventy Five Thousand only)** with one solvent surety in the like amount to the satisfaction of the trial Court for his appearance before the trial Court, as and when required. She shall abide by the conditions enumerated u/S. 437(3) Cr.P.C.,

It is made clear that if the applicant is again found to be involved in any other offence during the trial, this order shall stand cancelled automatically without reference to the Court and the police will be at liberty to arrest the applicant in the present case also. This order shall be effective till the end of the trial, however, in case of bail jump, it shall become ineffective.

Certified copy, as per Rules.

(ANIL VERMA)
J U D G E

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